

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 10905/2024

THE STATE OF UTTAR PRADESH & ORS.

Appellant(s)

VERSUS

M/S VACMET INDIA LIMITED INCORPORATED UNDER
COMPANIES ACT, 1956 & ANR.

Respondent(s)

(IA No. 38756/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 129480/2020 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 142887/2018 - CLARIFICATION/DIRECTION
IA No. 39147/2021 - EXEMPTION FROM FILING O.T.
IA No. 140770/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 47401/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 142894/2018 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 142918/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 118965/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 59921/2022 - STAY APPLICATION)

WITH C.A. No. 10911/2024

(IA No. 129459/2020 - CLARIFICATION/DIRECTION)

C.A. No. 10909/2024

(IA No. 56665/2021 - APPLICATION FOR TAGGING/DETAGGING
IA No. 56672/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 85553/2019 - CLARIFICATION/DIRECTION
IA No. 185557/2019 - EXEMPTION FROM FILING O.T.
IA No. 56674/2021 - EXEMPTION FROM FILING O.T.
IA No. 185556/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

C.A. No. 10912/2024

(IA No. 179617/2022 - APPLICATION FOR PERMISSION
IA No. 129497/2020 - CLARIFICATION/DIRECTION
IA No. 150217/2018 - EXEMPTION FROM FILING O.T.)

C.A. No. 10907/2024

(IA No. 44749/2020 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 10840/2022 - CLARIFICATION/DIRECTION
IA No. 129503/2020 - CLARIFICATION/DIRECTION
IA No. 9445/2022 - EARLY HEARING APPLICATION)

C.A. No. 10906/2024
(IA No. 129493/2020 - CLARIFICATION/DIRECTION)

C.A. No. 10908/2024
(IA No. 129482/2020 - CLARIFICATION/DIRECTION)

C.A. No. 10910/2024
(IA No. 186495/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 129501/2020 - CLARIFICATION/DIRECTION)

Date : 13-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Appellant(s)

Mr. Shashank Shekhar Singh, Adv.
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Mr. Shantanu Singh, Adv.
Mr. Ravi Sehgal, Adv.
Ms. Aishani Narain, Adv.
Ms. Vaishali Verma, Adv.

For Respondent(s)

Mr. C. S. Vaidyanathan, Sr. Adv.
Mr. Manu Nair, Adv.
Mr. Shantanu Tyagi, Adv.
Mr. Aryan Roy, Adv.
Mr. S. S. Shroff, AOR

Mr. Siddharth Bhatnagar, Sr. Adv.
Ms. Nandini Gore, Adv.
Ms. Sonia Nigam, Adv.
Mr. Rajat Dasgupta, Adv.
Mr. Mohammad Shahyan Khan, Adv.
Mr. Akarsh Sharma, Adv.
For M/S. Karanjawala & Co., AOR

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Ms. Tamanna Swami, Adv.

Mr. Nishit Agrawal, AOR
Ms. Kanishka Mittal, Adv.
Mr. Sankalp Suman, Adv.

M/S. Unuc Legal LLP, AOR

Mrs. Vanita Bhargava, Adv.
Mr. Ajay Bhargava, Adv.
Ms. Nandita Chauhan, Adv.
For M/S. Khaitan & Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

On the request made by the learned counsel appearing
for the appellants, list on 12th December, 2024 in the
first five matters.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER